

**IN THE HIGH COURT OF JHARKHAND AT RANCHI**

**W.P.(S) No.2282 of 2012**

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Kartik Mahto

... .. Petitioner

Versus

The State of Jharkhand & Ors. ... .. Respondents

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**CORAM : HON'BLE MR. JUSTICE DEEPAK ROSHAN**

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For the Petitioner : Mr. Onkar Nath Tiwary, Advocate

For the Res.No.5 & 6: Mrs. I. Sen Choudhary, Advocate

**15/11.09.2020** Heard learned counsel for the parties through  
V.C.

**2.** Learned counsel for the petitioner seeks one week's time to produce the judgment in which a writ has been entertained even after a delay of 30 years. He further submits that the petitioner was duly appointed in the year 1981; however he has not been paid a single penny.

**3.** This Court fails to understand how a person can work without a single penny and not approach this Court.

**4.** Be that as it may, put up this case on 17.09.2020, under the heading "For Final Disposal".

**(Deepak Roshan, J.)**

Fahim/-